

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 2

EXCISE APPEAL NO. 11320 OF 2016

[Arising out of OIO-AND-EXCUS-000-COM-029-15-16 dated 15/03/2016
Commissioner of Central Excise, Customs and Service Tax-ANAND]

passed by

NARMADA BIO CHEM PVT LTD

Unit-iii, Block No. 74, 88 & 89, National Highway No. 8-b,
Po-malapur, Khera, Gujarat

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND
CUSTOMS-ANAND**

Office of the Commissioner, Central Excise, Customs &
Service Tax, Central Excise Building, Nr. Juna Dadar,
Behind Old Bus Depot Anand, Gujarat-388001

Respondent

WITH

EXCISE APPEAL NO. 11321 OF 2016

[Arising out of OIO-AND-EXCUS-000-COM-029-15-16 dated 15/03/2016
Commissioner of Central Excise, Customs and Service Tax-ANAND]

passed by

RAMESHBHAI J PATEL

Director, Narmada Bio Chem Pvt Ltd., Unit-III,
Block No. 74, 88 & 89, National Highway No. 8-b,
Po-malapur, Khera, Gujarat

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND
CUSTOMS-ANAND**

Office of the Commissioner, Central Excise, Customs &
Service Tax, Central Excise Building, Nr. Juna Dadar,
Behind Old Bus Depot Anand, Gujarat-388001

Respondent

Appearance:

None appeared for the Appellant

Shri R R Kurup, Superintendent (AR) for the Respondent

CORAM:

HON'BLE Dr. AJAYA KRISHNA VISHVESHA, MEMBER (JUDICIAL)

HON'BLE MR. SATENDRA VIKRAM SINGH, MEMBER (TECHNICAL)

FINAL ORDER NO. 10262-10263/2026

Date of Hearing / Decision : 26.03.2026

Dr. AJAYA KRISHNA VISHVESHA

None is present for the appellant. The learned Authorised
Representative is present for the department. On the previous date of hearing,

none was present on behalf of the appellant. On 27th November, 2025, the learned Counsel for the appellant requested for adjournment which was allowed. On 9th October, 2025, none was present for the appellant. On 09.09.2025, there was adjournment request on behalf of the appellant and the appeal was adjourned. In these circumstances, the Bench is of the opinion that the learned Counsel for the appellant is not interested in contesting the appeal. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeals have become liable to be dismissed for non-prosecution. Accordingly, the appeals are dismissed. However, liberty is being granted to the party to seek restoration of appeals, in case deemed fit by adequately explaining the reason thereof.

2. Appeals are dismissed.

(Dictated and pronounced in the open Court)

(Dr. AJAYA KRISHNA VISHVESHA)
MEMBER (JUDICIAL)

(SATENDRA VIKRAM SINGH)
MEMBER (TECHNICAL)